

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1563
ANSWERED ON:27.11.2009
NEGLIGENCE OF DOCTORS
Swamygowda Shri N Cheluvarya Swamy

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the details of the cases on the part of negligence by the doctors reported while conducting operations in Government hospitals;
- (b) the action taken against the guilty doctors for their negligence;and
- (c) the corrective measures taken by Government to check recurrence of such incidents in future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI)

(a) to (c) No such incident has been reported in the Central Government Hospitals in Delhi. There is an inbuilt mechanism available for redressal of complaints, if any, in the respective institution which is monitored under the supervision of the Medical Superintendent. The complainant can also approach the concerned State Medical Council or the Medical Council of India (MCI) for action against the delinquent doctor as per the provisions of regulation of MCI.